Further, in order to give relief to homebuyers of stalled projects, a special window has been created to provide last mile funding to the stressed affordable and middle-income housing projects in the form of one or more Alternate Investment Funds (AIF) for funding projects that are net-worth positive and registered under Real Estate (Regulation and Development) Act, 2016 (RERA), including those projects that have been declared as Non Performing Assets (NPAs) or are pending proceedings before the National Company Law Tribunal (NCLT) under the Insolvency and Bankruptcy Code (IBC).

Slow pace of implementation of PMAY(U)

†2808. SHRI REWATI RAMAN SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the scheme to construct affordable housing units as approved under Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] is being implemented at a very slow pace as suggested by a report analysing the real estate sector;
- (b) whether it is also a fact that the work for only 39-40 per cent of the said affordable housing units has been accomplished which were approved under PMAY(U); and
- (c) the number of housing units constructed out of the 80 lakhs of housing units stipulated under this scheme and by when these would be handed over to common man?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) No, Sir. In pursuance of the Government's vision of "Housing for All" by 2022, Ministry of Housing and Urban Affairs is implementing Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] since 25.06.2015 to provide Central Assistance to States/Union Territories (UTs) for providing all weather pucca houses to all eligible urban households, especially Economically Weaker Section (EWS) families/beneficiaries. A total 4,521 cities/town have so far been covered under the scheme. States/Union Territories (UTs) have undertaken demand survey under the scheme for assessing actual demand of housing and validated demand so far is around 112 lakhs.

[†]Original notice of the question was received in Hindi.

Under the PMAY(U), States/UTs formulate project proposals and get them approved by State Level Sanctioning and Monitoring Committee (SLSMC) constituted under the scheme. After approval from the concerned SLSMC, the States/UTs submit the proposals to this Ministry for approval of Central Assistance by the Central Sanctioning and Monitoring Committee. Based on the project proposals received so far from the States/UTs, total 103,78,862 houses have been sanctioned in 21,566 projects under the scheme; out of which 62,34,271 houses are at various stages of construction and 32,25,219 have been completed/delivered.

Further, States/UTs have been requested to get the project proposals for all their remaining demand of houses sanctioned by March/April, 2020 so that construction of all houses may progressively be completed by 2022.

Regularisation of unauthorised colonies

2809. DR. NARENDRA JADHAV: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether all properties inside the declared unauthorised colonies will be regularised under Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) scheme;
 - (b) if not, what are the exception categories;
- (c) whether the revenue officials of DDA have in-house access to the Master Road Plan, designated water bodies, forest and ridge area maps; and
- (d) if so, the details thereof and if not, how are the revenue officials conducting the site inspection under PM-UDAY?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The PM-UDAY Scheme is to confer the property rights to the eligible residents of 1,731 Unauthorised Colonies (UCs) in Delhi which have been notified vide Gazette Notification dated 29.10.2019. The scheme is a voluntary one and the residents of unauthorised colonies have to apply for ownership rights on public user interface of the PM-UDAY e-Portal. Applicants fulfilling the eligibility conditions of PM-UDAY will be conferred with ownership rights.